

47. Varun Enterprises
17, Parvati Nagar
Tonk Phatak
Jaipur 302 017

48. Varun Enterprises
27, MPLUN Sheds
Sector H
Industrial Area
Govindpura
Bhopal
462023

**Complaints received by Deputy Director
General, NCC Uttar Pradesh**

1594. DR. BAPU KALDATE:

SHRIMATI KAMLA SINHA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that some complaints have recently been received by the Deputy Director General, NCC, Uttar Pradesh regarding corruption in appointments and transfer of the civilian employees;

(b) if so, what are the details thereof;

(c) whether any inquiry has been held by Government in this connection; if so, what are their findings in the matter;

(d) whether it is a fact that some senior civilian employees against whom these complaints were received have been continuing in their posts for a much longer period than allowed by Government instructions; and

(e) if so, what remedial steps are proposed to be taken in the matter?

THE MINISTER OF DEFENCE
(SHRI SHARAD PAWAR) (a) to

(c) An anonymous complaint dated 30 April '91 was received against a Head Clerk in the State Cell of NCC Dte, Uttar Pradesh, alleging corruption in issuing transfer orders of a Group 'C' employee. An enquiry conducted into the anonymous complaint by the Officer incharge of the concerned Branch in the NCC Directorate, UP, showed that the allegation were unsubstantiated.

(d) No fixed period has been prescribed for posting of Group 'C' and 'D' civilian employees.

(e) Does not arise.

**Complaints of fraud against 13 UP
girls BN, NCC, Ghaziabad**

1595. SHRIMATI KAMLA SINHA:
Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that some complaints have recently been received by the Director General, NCC regarding fraud committed by some employees of 13 UP Girls Bn, NCC Ghaziabad, in their leave accounts in the preceding years;

(b) if so, what are the details thereof;

(c) whether any investigations or inquiry has been held into these complaints;

(d) if so, what are the findings thereof; and

(e) what action has been taken/proposed to be taken by the Government in the matter?

THE MINISTER OF DEFENCE
(SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) to (e) Two signed complaints dated 19 Sept. '90 and 7 June '91 and two anonymous complaints dated 19th Dec. 90 and 20th Feb. 91 were received alleging, inter alia, alteration in the Attendance Register and omission to record details of leave availed of by a clerk in the 13 UP Girls Battalion NCC, Ghaziabad. An inquiry was held. The two signed complaints were found to be pseudonymous. However, delay in the non-completion of level records of the clerks was discovered. This omission, was rectified.

**8 per cent incidental charges to
Drug Companies**

1596. SHRI RAJANI RANJAN SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government are allowing 8 per cent incidental charges to drug companies while fixing the prices of finished medicines;

(b) whether it is also a fact that Government allow incidental charges to